

O.A. No. 65 of 2011

Harekrushna Sahoo.....Applicant

VS

Union of India & Ors.....Respondents

Order dated: 11.02.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

&

Hon'ble Shri A.K.Patnaik, Member (Judl.)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing on notice for the Respondents, on whom a copy of this O.A. has already been served.

2. The applicant has approached this Tribunal U/s 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“to direct the Respondents to grant 1st financial upgradation w.e.f. 1.10.1999 under ACP scheme and pay the differential arrear salary from 1.10.1999 to 31.08.2008 by refixing his pay in the scale of Rs. 4000-6000/- and corresponding to Revision of Scale of Pay as per 6th Pay Commission with 12% interest by extending benefit of order passed in O.A.No. 432/2008.”

3. As an interim measure, the applicant has also prayed for a direction to Respondent No.2 to dispose of the

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pending representation as at Annexure-A/5 dated 10.05.2010.

4. Since, it is the positive case of the applicant that the representation filed by him is still pending, without going into the merits of the case and as agreed to by the Ld. Counsel for the parties, the O.A. is disposed of at the stage of admission itself directing Respondent No.2 to consider the pending representation as at Annexure-A/5 and pass a reasoned order and communicate the same to the applicant within a period of 90 days hence.

5. Send copies of this order to Respondent Nos.2 and 3, along with copy of the O.A., for compliance. No costs.

[Signature]
MEMBER (J)

[Signature]
MEMBER (A)

R.K